

"That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th March, 1968."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we will take up the introduction of Bills.

16.09 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

Amendment of Section 16.

श्री निहाल सिंह : (चंदौली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता 1908 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

श्री निहाल सिंह : मैं विधेयक को पेश करता हूँ ।

MR. DEPUTY-SPEAKER: Shri M. Narayan Reddy . . . absent. Shri Hem Raj.

LAND ACQUISITION (AMENDMENT) BILL*

(Amendment of sections 3, 5A etc.)

SHRI HEM RAJ (Kangra): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI HEM RAJ: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 329)

श्री शिवचन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शिवचन्द्र झा : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 75 and 164)

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29-3-68.